

UDCs have also been held up due to 'delay in confirmation of UDCs and Assistants respectively; and

(d) if so, the number of LDCs and UDCs likely to be benefited as a result of confirmation of UDCs and Assistants?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): (a) As stated in the answer to Starred Question No. 282 on 2nd August, 1974, the matter under examination by the Department of Personnel and Administrative Reforms related to the question of the grant of exemption from passing the prescribed typewriting test in respect of a large number of clerks in the LD grade (including some who have been provisionally promoted to the UD grade) for their confirmation in that grade. That Department have not found it possible to agree to the grant of such exemption.

(b) So far as confirmation in the grade of UDC is concerned the seniority roll of temporary UDCs has already been finalised and a meeting of the Departmental Promotion Committee will be convened shortly to draw up a panel of eligible temporary UDCs for confirmation in that grade.

As regards confirmation in the grade of LDC, the matter is under examination in the light of the decision recently conveyed by the Department of Personnel and Administrative Reforms as at (a) above.

(c) No, Sir.

(d) Does not arise.

Disparity In wages for farm workers

494. SHRI S. W. DHABE: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that the minimum wages fixed under the Minimum Wages Act by some State Governments for farm workers provide less wages for women than men;

(b) if so, the names of such State Governments; the rates fixed by them; and

(c) what steps Government are taking to have uniform rates of wages for men and women in those States?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BAL GOVIND VERMA): (a) and (b) Information received from the State Governments some time ago showed that lower wages for female workers had been fixed in Assam, Kerala, Madhya Pradesh, Meghalaya and Tamilnadu. The State Governments' Union Territories etc. have been requested to intimate the present position in this regard. Replies are awaited.

(c) This matter was discussed in the Labour Ministers' Conference held at New Delhi on 27-28th September, 1974 and the State Governments were advised to implement the I.L.O. Convention No. 100 concerning Equal Remuneration for Men and Women Workers for work of Equal Value

FP.M's. letter to State Chief Ministers about truce on strikes and lockouts

111. SHRI T. V. ANANDAN: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that the Prime Minister has recently addressed a letter to the State Chief Ministers drawing their attention to the deteriorating economic situation and that all the workers and managements be asked to agree for a truce on strikes and lockouts; and

(b) if so, what is their response thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): (a) No, Sir.

(b) Does not arise.

*(-Transferred from the 14th November, 1974.